RAJYA SABHA

Monday, the 17; h December, 19731 the 26th Agrahayana, 1895 (Saka)

The House met at eleven of the clock Mr. Chairman in the Chair.

ORAL ANSWFRS TO QUESTIONS

Utilisation if Narmada Water

•731. SHRI M. K. MOHTA:

SHRI D E B A N A N D A

AMA Tt: SHRI I OKANATH

MISRA:

Will the Minister of IRRIGATION AND POWER >e pleased to state:

- (a) how of te 1 Narmada river t has been in spate di ring the last five years;
- (b) whether there is any proposal to dam Narmada waters at Punasa and Nowgaon with a view to its proper utilisation; and
- (c) the latest wsition in regard to the maximum utilisation of Narmada water?

THE MINISTER OF IRRIGATION AND POWER (5HRI K. C. PANT): (a) In the past five /ears, high floods occurred in the Narmada in 1970 and 1973.

(b) and (c) The Government of Madhya Pradesh have proposals to build the Narmadasagar Dam at Punasa for irrigation and hydro-power generation. The Government of Gujarat have proposals to build the Navagam Dam for irrigation, hydra-power generation and flood control. It will be possible to finalise and undertake these and other projects for utilisation of Narmada waters after the disputes regarding the utilisation of Narmada waters are settled.

SHRI DEBANANDA AMAT : In case the Navagam dam is put up in Gujarat

and the recommendations of the Khcsla Commission are implemented, is it a fact that 5 lakh acres of land will be irrigated in Gujarat and another 1 lakh acres will be irrigated in Rajasthan which is facing drought?

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SHRI K. C. PANT: As I said, it will be possible to finalise and undertake work on these projects—the Navagam project included—after the disputes are settled.

SHRI LOKANATH MISRA: The decision now rests with the Prime Minister and it is quite some time, may be quite some years, that the decision has not been given. It cannot be a political decision. It has to be a pragmatic decision. In view of the fact that the decision which has to be taken has to depend on facts and not on political matters, why does not the Government refer this to an Inter-State Council which could take responsibility to take all facts into consideration and finally dispose of the matter? In the meantime, because the Narmada is not being dammed there is perpetual flood and in some areas there is perpetual drought. The Government could save that.

SHRI K. C. PANT: As a matter of fact, this dispute had been referred to a Tribunal and the Tribunal, at one stage, had taken up a legal point on which it had expressed an opinion, as to whether Rajasthan could get a share of the waters or not by virtue of it not being a basin State. Thereafter, the four Chief /Ministers agreed among themselves to reffer two points, viz., height of th» dam/ and allocation and distribution of the/waters, to the Prime Minister. The shares of Maharashtra and Rajasthan wiere decided upon amongst the Chief Ministers themselves. So, this is how the matter was referred to the Prime

[†]The question was actually asked on the floor of the House by Shri Deba-nanda Amat. 1—43 RSS/73

Minister. There is no question of politics in this. Both the States have their points of view. Both have Congress Governments and so is the case at the Centre. . .

SHRI LOKANATH MISRA: I did not say that. It will not be a political decision. It has to be a decision based on facts.

SHRI K. C. PANT: I agree it has to be based on facts. These are matters in which the people of the States concerned are interested and the people in the rest of the country are also interested. It is not just a matter for the two States. Most of our big rivers are imer-State rivers and others are interested in the decision on the Narmada waters. The two Chief Ministers have been holding discussions with the Centre. And they came here a few days ago. They would both be coming here; we will have talks with them to see how far their points of view can be reconciled, how far the gap can be narrowed down. This process is going on and I hope that it will be possible soon to reach a point when the Prime Minister can give her decision.

SHRI T. K. PATEL: May I know whether the Government is aware of the fact that by delaying the construction of the Narmada Project Dam we are losing Rs. 15 crores every year?

SHRI K. C. PANT: I am hot very sure about the amount of mone\v, but certainly a dam would give certain! bene fits which would be lost if it is nos con structed.

डा॰ भाई भहाबोर: श्रीमन्, अभी मेरे। मित्र श्री लोकनाय मिश्र ने कहा कि इस बांध के न

बनने के कारण परपेचअल इाउट और परपेचअल फ्लड की समस्याएं देश के सामने बनी हुई हैं। मैं यह जानना चाहता हं कि जब डेढ़-दो वर्ष पहले यह मामला प्रधान के सिपुर्व कर दिया गया तो तब से अब तक अनिर्णय की स्थिति रहने का कारण क्या है ? क्या यह सच है कि एक तरफ परपेच्अल ड्राउट और परपेच्अल फ्लड है तो दूसरी तरफ परपेचुअल इनडिसीजन है गवर्नमेंट का और क्या आप बता सकेंगे कि कितना लास हो रहा है प्रति वर्ष इस कारण से ? जब देश में सुखा पड रहा है और अरबों रुपए का अनाज बाहर से मंगाना पड़ता है तो इस मामले में जल्दी निर्णय करने के लिए आप क्या कर रहे हैं ? चारों चीफ मिनिस्टर आपकी पार्टी के हैं, फिर भी आप जल्दी निर्णय क्यों नहीं करते ?

श्री के ली पन्त: हमारी पार्टी के न भी होते तब भी कोशिश यही करते कि इसका फैसला जल्दी हो जाय और इसी कोशिश में लगे हैं कि फैसला जल्दी हो जाय।

डा० भाई महाबोर: श्रीमन, 10-12 वर्ष से अनिणय की स्थिति है।

SHRI C. D. PANDE: In view of the fact that this is a complicated question and the Government is not likely to give a decision very soon-because experience has shown that on such issues where the other States are involved and local emotions are involved the Government does not take any decision; for instance there are the questions of Maharashtra and Mysore dispute, the Fazilka and Chandigarh point—may I know what are the reasons why the Government of India is not allowing Madhya Pradesh, where the Narmada is an important part, to have smaller schemes like the Punasa Project, Bargi Project, etc.? These would not affect the bigger schemes which even if taken up would take ten to fifteen,

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years. Why don'i you agree to the proposal of the Madhya Pradesh to construct smaller da ns so that they may be completed in two or three years?

SHRI K. C. PANT: It is not just a question of the motions of the people but the real intensis of the State, the real interests of the legion and the national interest. The M.tdhya Pradesh Government has taken up some of the smaller schemes; for inslance the Tawa Project has been taken up on the Narmada and there would possibly be other projects which the State 1 as taken up. But these would be small projects.

SHRI N. G. GORAY: This project is not important only from one point of view, it is more so from the point of view of electric power of which we have a very short supply. Does not the Government think th it this question has narrowed down only to the height of the dam? So, is it i ot possible for the Government to see 10 it that this particular question which has narrowed down to a particular point is solved as quickly as possible?

SHRI K. C. PANT: Yes, Sir. As I said, we are trying to narrow down these differences and ultimately the Prime Minister will h ve to decide on some figure for the height of the dam and the share of Gujarat and Madhya Pradesh. The share of Maharashtra and Rajasthan has already been decided upon by both the Chief Ministers. Power will be generated by this project. This is one of the considerations in deciding the height of the dam. There are, as you know, various other considerations and it is not a simple matter; it is a complex matter in which all these things have to be taken into consideration.

Transfer of shares of Orissa Concrete Products Ltd. to a businessman

*584. SHRIMATI AZIZA IMAM:

SHRI AWADHESHWAR PRASAD SINHA:%

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether Government are aware of a company by the name of Orissa Concrete Products Ltd. in Bhubaneswar set up by a technocrat entrepreneur under the Pilot Project scheme of the Orissa Government;
- (b) whether it is a fact that the shares of the Company were transferred to a private businessman unconnected with the Project and in violation of the objects of the scheme and the articles of association of the Company;
- (c) whether the entrepreneur had made a representation to the Central Government in this regard;
- (d) whether the Central Government have asked the Orissa Government for the details of the case for finding out the legal implications of the transaction; and
- (e) if so, what action has been taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) M/s. Orissa Concrete Products Ltd. was incorporated as a private limited company on 23rd September, 1959. The subscribers to the Memorandum & Articles of Association of the company were the Governor of Orissa, his nominee

fTransferred from the 10th December, 1973.

tThe question was actually asked on the floor bf the House by Shri Awadhe-shwar Prasad Sinha.